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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI

O.A.No.1350/95

New Delhi: this the 24th January, 1996.

HON'BLE MR.S.R.ADIGE, MEMBER(A).

1. Shri Lal Man Shah, age 18 years,
S/o Late Shri Mukti Nath Shah,
Type 1/19, Press Colony Mayapuri,
New Delhi.
2. Master Ram Babh Shah age 12 years.
3. Master Laxman Shah age 9 years,
Both applicants No.2 and 3 under care and
custody of applicant No.1.

.....Applicants.

By Advocate Shri O.P.Sood.

Versus

1. Union of India
through Secretary, Minister of Urban
Development and Employment,
Nirman Bhawan,
New Delhi.
2. Director of Printing,
Nirman Bhawan,
New Delhi.
3. Manager,
Govt. of India Press,
Mayapuri, Ring Road,
New Delhi.

.....Respondents.
By Advocate Shri J.Banerjee, proxy for Shri Madhav
Panikar.

JUDGMENT (ORAL)

By Hon'ble Mr.S.R.Adige, Member(A).

I have heard counsel for both sides.

2. Shortly stated, Shri M.N.Shah, Binder in Govt. of India Press, Mayapuri Delhi expired on 3.4.94 while in service leaving behind 4 children including the applicant. Shri L.M.Shah. The applicant filed this OA for compassionate appointment and for regularisation of the quarter allotted to his deceased father. When the OA was filed, it appears, applicant's elder brother Shri L.B.Shah had been untraceable for more than ten years. However, the elder brother Shri L.M.Shah has

now reappeared and on the last date, in the Tribunal, it was reported that he made a claim for compassionate appointment. Whether the elder brother, or the applicant Shri L.M.Shah is to be granted compassionate appointment is a matter for the respondents to decide in accordance with rules and instructions on the subject, and at this stage the Tribunal would not like to interfere in the matter.

3. I also note the submission made by applicant's counsel Shri Sood that applicant Shri L.M.Shah is willing to vacate the premises in his occupation by 15.3.96 and to clear such dues relating to the premises, as are recoverable from him, the respondents should also ensure that the dues of the deceased employee Shri M.N.Shah are paid to his rightful legal heirs with all possible expedition.

4. This OA stands disposed of accordingly. No costs.

Anil
(S.R.ADIGE)
MEMBER (A).

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